«7 Written Answers

(7) Regularisation of all Casual/ Temporary workers.

(8) Piece rated workers should be given time rated jobs after 10 years of , service.

(9) Employment to land losers with full compensation.

(10) Reclamation of land in Opencast mines.

(11) Ensure all safety measures and rules in coal mines.

(12) Enhance income tax exemption limit to all workers. "

The management of the Coal all Companies have held discussion with all the Central Trade Unions represented on the Joint Bipartite Committee for the Coal Industry (JBCCI) and as a result the Trade Unions have agreed to withdraw the Strike Notice.

Death of Air-hostess in a hotel in Delhi

466. SHRI VISHWA SRAC RAMRAO PATIL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government had instituted any inquiry into the death of an airhostess of Indian Airlines who had allegedly committed suicide in Hotel iKanishka on 19th August, 1990;

(b) what is the number of unnatural deaths of air hostesses of Indian Airlines during the night halts during the last five years;

(c) whether it is a fact that sexual exploitation of air hostess by the male crew has been the major cause behind i such deaths;

(d) whether it is also a fact that air hostess are compelled to do night stops; and

(e) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI HARMOHAN DHAWAN): (a) to (c) During the last five years, there has been only one case of an airhostess committing suicide when she night stopped in Delhi on the 19th August, 1990. This case is under investigation by the police.

(d) and (e) Air hostesses are scheduled to operate the flights according to operational requirements, keeping in view Flight and Duty Time Limitations. Night halts are therefore unavoidable in some cases.

Coal stock in the Western Coalfields Limited

467. SHRI NARESH C. PUGLIA: Will the Minister of ENERGY be pleased to state:

(a) the quantum of coal stock upto the end of August, 1990 in the collieries under the Western Coalfields Limited;

(b) whether there was huge coal stock in the Western Coalfields Limited: if so, what are the reasons for which th_e W. C. L. authorities have stopped coal linkage to their industrial users in the month of September-October, 1990;

(c) what are the reasons for stopping coal linkage to major and minor industries in Maharashtra and outside the State;

(d) whether it is a fact that the industries associations have brought *to* the notice of the Coal Inventory Committee on 28th October, 1990 at Chandrapur that their coal linkage has been stopped two months before and that is why industries are suffering;

(e) whether it is a fact that due to the committee's interference the Chair-man-cum-Managing Director, W. C. L. promised to restore the linkage of coal to the industries from the next day; and

(f) if so, whether Government pro pose to order a C. B. I, enquiry into the matter?

THE MINISTER OF ENERGY (SHRI iKALYAN SINGH KALVI): (a) Pithead stocks in the collieries under Western Coalfields Limited (W. C. L.) at the end of August, 1990 were at the level of 2. 79 million tonnes.

(b) and (c) Due to continuing strike and prolonged stoppage of work in a number of mines of Singareni Collieries Co. Ltd. (SCCL), coal supplies to core sector consumers like power plants linked to SCCL were seriously affected.

fn order to deal with the situation arising from lower despatches of coal from SCCL mines WCL was called upon to augment rail despatches from collieries of- Wardha coalfield to affected units. As such, restrictions had to be imposed on itches from Wardha coalfield from 1st Oct., 1990. These restrictions were partly relaxed from middle cf October. 1990 and were totally withdrawn from 27th October, 1990.

((J' & (e) It has been reported that during the visit of the Hon'ble Member of the Sub Committee of the Consultative Committee of Parliament of the Ministry of Energy, some of the local consumers had represented against short supply of coal by road. Chairman-cum-Managing Director, Western Coalfields Limited had informed that the restrictions had been lifted and full supply had been restored.

if) In view of above question of CBI inquiry in the matter does not arise.

Import and production of Cefotaxin, Ceftazidinc

468. SHRIMATI RATAN KUMARI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that Ceftotaxin, Ceffazidine and several other drugs worth crores of rupees are being imported by multinationals from their principals;

(b) if so. what are the names of drugs being imported by multinationals from their principals and what was the import of each during the last three years, yearwise in quantity and value:

(c) what are the names of such imported drugs which are exempted from price trmtrol;

(d) what are the names of these imported drugs for which his Ministry has granted permission for production in the country from basic stages and when was ' each permission granted; and

(e) what was the production of each such drug during the last three year's, yearwise?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS fSHRI SAT^A PRAKASH MALAVIYA): (a) Ceftazidine is being imported in finished form by M/s. Glaxo Labs, from their principals. There are a number of importers of the bulk drug Cefotaxim.

(b) Imports of drugs by multinationals from their principals presently, are not being monitored.

(c) Standing Committee is already reviewing the list of bulk drugs which] are outside price control at present, including imported drugs.

(d) and (e) Letters of intent for the production of bulk drug Cefotaxin Sodium from imported 7 ACA and for production of formulations by importing the

! bulk drug have been granted. Production of bulk drug is yet to commence in the country.

Production of sulphur and Amonia

469. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN:

Will the Minister of PETROLEUM, AND CEMICALS be pleased to state:

(a) whethre Government have assessed the long-term implications of Gulf crisis on supplies of sulphu_r and amonia;

(b) if so, what steps Government propose to take to augument supplies on long term basis;

(c) whether domestic units having surplus amonia capacity will be allowed to supply amonia to local units on deemed export basis; and

(d) whether Indian companies will be /allowed to go in for production of sulphur in supplier countries like Canada on cost basis to soften the long-term implications of Gulf crisis on our domes-